

In The Central Administrative Tribunal
Calcutta Bench

MA 628 of 2000
(OA 118 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Ministry of Defence

- VS -

Prabir Kumar Mahanta & Ors.

For the Applicants : Mr. B. Mukherjee, Counsel
(Respondents in OA)

For the Respondents : Mr. N.C. Chakraborty, Counsel

Heard on : 14-12-2000

Date of Order : 14-12-2000

O R D E R

This application for extension of time for compliance of the order of the Tribunal dated 2-5-2000 has been filed by the official respondents on 2-11-2000. It is found that the applicants (respondents in O.A.) received the order of the Tribunal on 16-5-2000. So, the period of three months had expired on 16-8-2000. No application for condonation of delay has been filed by the applicants (respondents in O.A.) immediately after the expiry of the time. In view of the aforesaid circumstances, I find no justification to grant further extension of time in this case. Accordingly, MA is dismissed.


(D. Purkayastha)
Member (J)

DKN